

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 236 of 2020**

**IN THE MATTER OF:**

**Yogesh Kumar Jashwantlal Thakkar** **...Appellant**  
**Versus**  
**Indian Overseas Bank & Anr.** **...Respondents**  
**Present:**  
**For Appellant: Mr. Vishwas Shah and Mr. Anup Jain, Advocates.**  
**For Respondent: Ms. Sangya Negi, Advocate for R-1**  
**Mr. Madhusudan Sharma, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**05.08.2020** The Learned Counsel for the Appellant submits that as per direction dated 29.07.2020, the Appellant wishes to file a copy of the 'Judgment' of the Debt Recovery Tribunal, the Power of Attorney and also wishes to file Interim Application along with the Affidavit. There is no order of filing Interim Application. Therefore, the Registry has not accepted these documents. Registry is directed to accept interim Application along with the aforesaid documents.

Learned Counsel for the Appellant is directed to supply the copy of these documents to Opponent Counsels.

Let the matter be fixed on 20<sup>th</sup> August, 2020

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**